

H.P. STATE POLLUTION CONTROL BOARD

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

No. PCB/NGT/OA No. 58/2020- 11400 -11401

Dated: 6.7.2020
of

From: Member Secretary
To

The Registrar General,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi-110001.

Subject: Action taken report in compliance to Order dated 04.03.2020 passed by Hon'ble NGT in O.A. No. 58 of 2020 titled as Ghopla Ram V/s State of H.P.

Sir,

In compliance to Order dated 04.03.2020 and in continuation of earlier report dated 05/05/2020 filed by HPSPCB, please find enclosed herewith further action taken report submitted by Regional Officer, Kullu, HPSPCB regarding M/s Bhawani Stone Crusher, P.O. Bajaura, District Kullu, H.P.

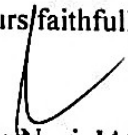
According to the report, the unit has necessary Environment Clearance issued by the competent authority on 26.11.2016 and valid Permanent Registration issued by Industries Department. The unit had applied for renewal of Consent to Operate which was under process at the time of filing of previous report dated 05/05/2020 by HPSPCB and renewal of Consent to Operate was granted to the unit by Regional Officer, Kullu, HPSPCB on 13/05/2020.

Reportedly the unit is being inspected on regular basis, the Pollution Control Devices such as sprinklers, wind blocking walls etc were found to be in place and functional. According to latest air quality monitoring done by the State Board the results of RSPM levels were within limits. Copy of the Report is annexed as **Annexure R-1**.


The State Board shall continue surveillance/monitoring of the said unit and in case found violating, action shall be taken in accordance with law. Action taken report annexed as **Annexure R-1** may kindly be taken on record please.

(Enclosed: as above)

Yours/faithfully,


(Aditya Negi, IAS)
Member Secretary
HPSPCB, Shimla
Tel. No. 0177-2673766

o/c
Copy to: The Standing Counsel, Sh. Divya Prakash Pandey, 323, New Lawyer's Chamber, Supreme Court of India, Bhagwan Dass Road, New Delhi 110001; for information and necessary action.


(Aditya Negi, IAS)
Member Secretary
HPSPCB, Shimla
Tel. No. 0177-2673766
T



H.P. STATE POLLUTION CONTROL BOARD

Regional Office: HIMUDA, Shopping Complex Hall No-5, Beasamoar-
Kullu Distt-Kullu, Pin-175101 (Phone: 01902-223149)

Website: <http://hppcb.nic.in> e-mail: pcbrokekullu@gmail.com

No. PCB /RO Kullu(520)Vol- II/M/S Bhawani Stone Crusher/2020-722 Dated- 02/07/2020

To

✓ **The Member Secretary,**
HP State Pollution Control Board,
Phase III, New Shimla, H.P.

Subject: - Regd.- Orders passed by Hon'ble NGT in O.A. No. 58/2020 titled Ghopla Ram Vs State of HP & Ors.

Sir,

This is in reference to your goods office letter No- PCB/NGT/O.A No.58/2020-8876 dated 11.06.2020 ,in this context the unit was inspected and the report along with observation/results are as below :-

- The unit was inspected on regular basis and latest Air quality result of the State Board is within the prescribed limit vide analysis report no. A-44 dated 30.06.2020 and the value observed of SPM as $74.20 \mu\text{g}/\text{m}^3$.
- The Environment clearance has been granted to the unit vide Endst No. HPSEIAA/2015/402/-M/s Bhawani Stone Crusher- 387 dated 26.11.2016 for Extraction of stone capacity 19,080 TPA, Mining Area 9.18 Bigha.
- The Renewal of consent to Operate has been granted to the unit after necessary pollution control devices as directed by the Hon'ble NGT like fixation of water sprinklers, raising of the wind blocking walls of appropriate height and properly covering conveyor belts vide H.O. Letter no. HPSPCB/PCB-ID15516-2749-51 dated 10.05.2016 valid till 31.03.2018 and further renewed vide H.O. letter no. HPSPCB/PCB-ID 15516- 15487-89 dated 12.09.2018 valid till 19.01.2019 and this office consent letter no- CTO/BOTH/RENEW/RO/2020/1448120 dated 13.05.2020 valid till 20.09.2020. The unit further applied for renewal of consent to operate on stock basis w.r.t. Permanent registration issued from department of industries vide letter no. Endst. No. Udyog-Bhu/Regn/Kullu/Bhawani St. Cr -11274 date 20.03.2020 valid till 20.09.2020.
- The pollution control device as sprinklers were found in placed and functional, wind blocking wall is in placed with appropriate height, the sprinkling on the truck plying area observed, trees has been planted along the wall for further control of fugitive emission towards the farms as per the inspection conducted on 24.06.2020.

This is submitted for favor of kind information and furtherer necessary action, please.

Yours faithfully


21/7/2020
(Er. Pradeep Moudgil)
AEE, HPSPCB, RO Kullu.

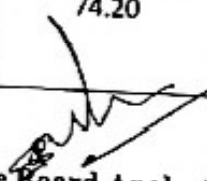


H.P. STATE POLLUTION CONTROL BOARD
REG. LAB., B.B.M.B. COLONY, SUNDER NAGAR, DISTT. MANDI (H.P.)
Telefax NO:- 01907-263940
Website: <http://hppcb.nic.in>
e-mail: pcblabsnagar@gmail.com

AMBIENT AIR QUALITY MONITORING REPORT

Report No. : A-44
Dated : 30.06.2020
Issued to : AEE (Kullu)
Sample Collected by : Sh. Rajeev Sharma (JEE Kullu)
Date of sample Receipt : 27.06.2020
Sample Detail : Ambient Air Quality Monitoring at M/s Bhawani Stone Crusher
V.P.O. Bajaura, Distt. Kullu (H.P.)

Sr. No.	Sampling Location	Date of sample Collection	Sampling Time	Report No.	Results RSPM (ug/m ³)
1.	9 Meters away from the Conveyor Belt	24.06.2020	9:00 AM - 05:00 PM	A-44	74.20


State Board Analyst



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : 520

Date: 13/05/2020

Industry Registration ID: 15516

Application No : 1448120

To,
Bhawani stone crusher
V&po- bajaaura.-bajaura
Bhunter
Kullu
175125

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2020/1448120
Consent valid from:	20/01/2019
Consent valid upto:	20/09/2020
Certificate Type :	RENEW
Previous CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Rajesh kumar Gors, (Partner)	
Address of Industrial premises	Bhawani stone crusher, V&po- bajaaura.-bajaura, Bhunter,Kullu-175125	
Category of Industry	Orange	
Type of Industry	2064-Stone crushers	
Scale of the Industry	Small	
Office District	Kullu	
Capacity	19300 MT on stock basis (i.e. in view of PMT issued vide no11274 dated 20.03.2020 or @ of 1000 MT/month which ever is less)	
Raw Materials (Name with quantity per day)		
Raw Materials	Quantity	Unit
STONE GRIT	1000	M.T./Month
Products (Name with quantity per day)		

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Bhawani stone crusher, V&po- bajaaura.-bajaura, Bhunter, Kullu, 175125

Page1

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
AGGRAGTE AND CRUSHER SAND	M.T./Month	1000	NA	CONSTRUCTION

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Pre-treatment	WIND BREAKIND WALL, SPRINKLER	

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater/ Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	0	0	0	0	0

Digitally signed by
 PRADEEP MOUDGIL
 Date: 2020.05.13
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Pradeep Moudgil
AEE
 For & on behalf of
 (H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Member Secretary, HPSPCB Shimla, for favor of kind information, please.
2. The Mining Officer, Department of Industries Kullu, Distt. Kullu HP, for favor of kind information, please.
3. Case File.

Pradeep Moudgil
AEE
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

CTO renewal is granted under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974.

The unit shall not operate crusher without operation sprinklers and keep road wet on regular basis, maintain the green belts and keep the air quality and Noise level within the prescribed limits.

The total sewage load should not be exceeding to the consented capacity and unit provides requisite Septic tank/ STP for handling and disposal of Sewage.

The proponent should handle and dispose the solid waste e as per the provisions of C&D Rules, 2016 & MSW Rules, 2016.

The proponent shall not operate the unit beyond the consented capacity, failing which the granted consent deemed to be withdrawn.

This consent is subject to orders on any litigation pending in any Court of Law.

Unit should submit the annual returns on the prescribed format time to time to the State Board.

The unit shall apply for further renewal before the expiry of this consent i.e. before 20.09.2020.



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Pradeep Moudgil
AEE
For & on behalf of
(H. P. State Pollution Control Board)